

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:1951  
ANSWERED ON:04.08.2003  
FLYING DUTY TIME  
RAMCHANDRA PASWAN

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether any Flying Duty Time Limitation (FDTL) and Flying Duty Limitation (FDL) have been fixed by the Director General, Civil Aviation;
- (b) if so, the details thereof;
- (c) whether these instructions/scheduling are not followed in the case of air hostesses, and flight pursers; and
- (d) if so, the reasons therefor?

**Answer**

MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION ( SHRI RAJIV PRATAP RUDY )

- (a) and (b):- Yes, Sir. The Directorate General of Civil Aviation (DGCA) has established Flight Duty Time and Flight Time Limitations for Cabin Crew and Flight Crew members vide CAR Section 7 - Flight Crew Standards - Training & Licensing Series 'J', Part-I, Issue-I dated 4.8.1997 and AIC 28 of 1992 respectively.
- (c):- Operators are following these instructions on Flight Duty Time and Flight Time Limitations requirements for their Cabin Crew and Flight Crew and records of their duty are maintained by them. The requirements as prescribed are monitored by DGCA.
- (d):- Does not arise.